

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

**ITEM No.17**  
**I.A. Nos.93, 123, 126, 134,**  
**209, 233 of 2021,**  
**I.A. Nos.263 & 413 of 2022**  
**& I.A. No.72 of 2023 in**  
**C.P. (IB) No.154/BB/2017**

**IN THE MATTER OF:**

State Bank of India ... Petitioner  
v.  
Deepak Cables (India) Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 21.02.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator/Applicant in  
I.A. Nos.93, 123, 126, 134. 209, 233 of  
2021, 263 of 2022 & 72 of 2023/  
Respondent in I.A. No.413 of 2022 : Shri Ullasa B.C. with  
Shri D. Bhanu Pradeep

For the R-5, R-6 & R-8 in I.A. 209/2021 : Shri S.K. Srinivasan  
For the R-15 & R-16 in I.A. 209/2021 : Ms. K.H.  
For the R-4 & R-5 in I.A. No.93/2021 : Shri Praveen Kumar H.  
For the R-7 & R-8 in I.A. No.93/2021 : Shri Avinash Balakrishna  
For the R-4,R-6& R-9 in I.A. No.209/2021 : Ms. Poonam Patil  
For the R-4 in I.A. No.126 of 2021 : Proxy Counsel  
For the R-1 to R-3 & R-6 in I.A. No.93 of  
2021, R-1 to R-10 in I.A. No.123/2021,  
R-1 to R-3 in I.A. No.126/2021, R-1 to  
R-4 in I.A. No.134 of 2021, R-1 to R-3 in  
I.A. No.209 of 2021, R-1 to R-6 in I.A.  
No.233 of 2021, R-1 in I.A. No.263/2022 : Shri Atul Madhavan

## **ORDER**

### **I.A. Nos.93, 123, 126 & 134 of 2021**

1. Heard the learned Counsels for the parties.
2. Pleadings are complete in these I.A.s.
3. List the I.A. on **13.04.2023.**

### **I.A. Nos. 209 of 2021 & 413 of 2022**

1. Heard the learned Counsels for the parties.
2. It is observed that R-1 to R-3 & R-5 to R-8 in I.A. No.209 of 2021 have filed their replies. The Applicant I.A. No.209 of 2021 shall file rejoinder, if any, within two weeks, after service on the other side.
3. The learned Counsel for the Respondent No.9 in I.A. No.209 of 2021 submits that he has filed an Application seeking to delete his name from the I.A. However, the same is not listed today. Registry shall verify the same and list it on the next date of hearing, if it is in order in all respects.
4. The learned Counsel for the R-15 & R-16 in I.A. No.209 of 2021 submits that the father of Authorized Signatory has expired and because of that they could not file their replies and therefore, seeks time to file the same. She is permitted to file the same within two weeks, after service on the other side.
5. The learned Counsel for the Respondent No.5 in I.A. No.209 of 2021 submits that he has filed I.A. No.413 of 2022 seeking to delete his name from I.A. No.209 of 2021. The learned Counsel for the Liquidator requests time to file reply. He is permitted to file the same within two weeks, after service on the other side. The Applicant shall file rejoinder, if any, thereto within one week from the date of receipt of copy of reply.
6. List the I.A.s on **13.04.2023.**

### **I.A. No.233 of 2021**

1. Heard the learned Counsels for the parties.

2. Pleadings are complete in this I.A.
3. List the I.A. on **13.04.2023.**

**I.A. No.263 of 2022**

1. Heard the learned Counsels for the parties.
2. On 05.01.2023 & 18.11.2022, the learned Counsel for the Sole Respondent was granted two weeks' time to file reply. In spite of availing substantial time, no reply has been filed by the Respondent till date. Even today also the learned Counsel for the Respondent requests time to file reply. As a final opportunity, he is permitted to file the same within two weeks, after service on the other side, failing which his right to file shall stand forfeited and the I.A. will be decided based on the record available. The Applicant shall file rejoinder, if any, thereto within one week after service on the other side.
3. List the I.A. on **13.04.2023.**

**I.A. No.72 of 2023**

1. The present application has been filed by Liquidator of Deepak Cables (India) Ltd. for seeking to take on record the 14<sup>th</sup> Progress Report on the liquidation process of Deepak Cables (India) Ltd. for the period covering from 01<sup>st</sup> October 2022 to 31<sup>st</sup> December 2022.
2. Heard learned Counsel for the Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 14<sup>th</sup> Progress Report on the liquidation process of Deepak Cables (India) Ltd. for the period covering from 01<sup>st</sup> October 2022 to 31<sup>st</sup> December 2022.
4. **Accordingly I.A. No.72 of 2023 is disposed of.**

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(T. KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**